

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO.1642
TO BE ANSWERED ON 13TH DECEMBER, 2023**

EXPORT OF SUGAR TO MALDIVES

1642. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Directorate of Sugar is aware of the quantity of sugar to be allowed for export to Maldives as per DGFT notification 14/2015-2020 for FY 2023-24 under the Bilateral Trade Agreement between Government of India and Government of Maldives, if so, the details thereof;

(b) whether the Directorate of Sugar has allowed any export of sugar to Maldives in the FY 2023-24;

(c) if so, the details along with the quantity permitted and the exporter who secured the permission of the Government;

(d) whether the Government has exhausted the quota of sugar to be exported under the bilateral trade agreement between India and Maldives for FY 2023-24;

(e) if so, the details thereof; and

(f) if not, whether the Government has taken necessary steps to ensure the maintenance of sufficient stock to meet the quota requirement, if so, the details thereof and if not, the reasons therefor?

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a): The Government has notified the Bilateral Trade Agreement (BTA) between India and Maldives vide Directorate General of Foreign Trade's Notification No. 14/2015-2020 dated 12.07.2021 which inter-alia allows export of eggs, potatoes, onions, rice, wheat flour, sugar, dal, stone aggregates and river sand.

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(b), (c), (d) & (e): Department of Food and Public Distribution has not received any communication in sugar season 2023-24, from the Ministry of External Affairs for export of sugar to Maldives. During the Financial Year 2023-24, a quantity of 0.03 MT of sugar has been exported to Maldives during April-2023 to September-2023.

(f): In order to ensure sufficient availability of sugar for domestic consumption at a reasonable price, stock holding limits for sugar is being issued on monthly basis to the sugar mills under the provisions of Essential Commodities Act, 1955 (10 of 1955) read with clause 4 and 5 of the Sugar (Control) Order, 1966.

Further, the export of sugar (raw/white/refined/ organic) has been kept in 'Restricted' category till further orders, vide DGFT Notification No.36/2023 dated 18.10.2023. The Government vide order dated 7thDecember 2023, has restricted the use of sugarcane Juice/syrup and B-heavy molasses for production of ethanol.
